

**Government of Jammu & Kashmir  
Industries & Commerce Department  
Civil Secretariat, Jammu/Srinagar.**

**NOTIFICATION**  
Jammu, the 27<sup>th</sup> June, 2023

S.O. 34.-In exercise of powers conferred by clause (d) of section 2 of the Jammu and Kashmir, Handicrafts Quality Control Act, 1978 (Act No. IV of 1978), the Government hereby notifies the following articles as "Notified Handicrafts" namely:-

**From Kashmir Division:**

1. Sozni Embroidery.
2. Staple Embroidery.
3. Khatamband.
4. Paper Pulp (Sakhta Saz).
5. Kharadi.
6. Glazed Pottery.
7. Katas (Stone Chiesling).
8. Cooper Ware Engraving.
9. Cooper Ware Sakhta.
10. Pottery.
11. Calligraphy.
12. Painting.
13. Handicrafts Furniture.
14. Handmade Aromatics.
15. Handmade Soap.
16. Filigree.
17. Mosaic Craft.
18. Wagguv.
19. Shikara.
20. Willow Bat.
21. Innovative Crafts.

**From Jammu Division**

1. Terra Cota/Pottery Making.
2. Hand Embroidered Gojri Topi.
3. Basket Making (Raw Materialas Plants, Twigs, Wheat Straw etc.)
4. Palm/Plash Leaf Products.
5. Crochet (Kroshia).
6. Stone Carving craft.
7. Raisin Art.
8. Kora Dabka.
9. Jammu Carpet.
10. Leather Hand made products (Shoes and Chappal etc.)

11. Innovative Craft

**By order of the Government of Jammu and Kashmir.**

Sd/-

**(Vikramjit Singh)IPS**

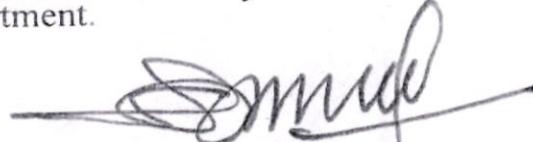
**Commissioner/Secretary to the Government**

No:-IC-HHC/6/2021-02

Dated:-27-06-2023

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director, Handicrafts & Handloom, Kashmir/Jammu.
3. Managing Director, Handloom & Handicrafts, Corporation, J&K, Srinagar.
4. Director, Archives, Archaeology and Museums, J&K, Srinagar.
5. Secretary, Khadi & Village Industries Board.
6. Private Secretary to Chief Secretary, J&K.
7. Private Secretary to Commissioner/Secretary to the Government, Industries & Commerce Department.
8. Private Secretary to Commissioner/ Secretary to the Government, General Administration Department.
9. I/c Website, I&C Department.
10. SO file (w.2.s.c).



**(Anil Sharma)**

**Under Secretary to the Government**

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